

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

L O K S A B H A

UNSTARRED QUESTION No. 1383

TO BE ANSWERED ON WEDNESDAY, THE 19TH DECEMBER, 2018.

Hindu Marriage Act

1383. SHRI A.P. JITHENDER REDDY

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government intends to amend the Hindu Marriage Act, 1955 and Dissolution of Muslim Marriages Act, 1939, so as to hold child marriages void, instead of requiring either of two contracting parties to opt for annulment and if not, the reasons therefor; and
- (b) whether the Government intends to amend the Muslim personal law which allows minor girls who have attained puberty to get married and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS

(SHRI P.P. CHAUDHARY)

(a) No, Madam.

(b) No, Madam.